

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 313

IA-1328/2024

In

IB-331(PB)/2022

IN THE MATTER OF:

Stressed Assets Stabilization Fund (SASF)

.... Petitioner/Applicant

Vs.

Praveen Kumar Singla

.... Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 26.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Respondent :

For the RP : Mr. Mohit Nandwani Adv.

ORDER

IA-1328/2024

Pleadings are complete.

List the matter for arguments **on 10.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)